

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**AHMEDABAD**  
**COURT - 2**

ITEM No.220  
CP 42 of 2020

**Proceedings under Section 241-242 of Co. Act, 2013**

**IN THE MATTER OF:**

Mrs Hriitu Rana & Ors

.....Applicant

V/s

Modi Life Care Industries Ltd & Ors

.....Respondent

**Order delivered on: 25/04/2024**

**Coram:**

**Mrs. Chitra Hankare, Hon'ble Member(J)**

**Dr. Velamur G Venkata Chalapathy, Hon'ble Member(T)**

**PRESENT:**

For the Applicant : Mr. Shashank Tandon, PCS

For the Respondent : Ms. Natasha Shah, Adv. for R-2,3 & 4

**ORDER**

Ld. PCS for the applicant submitted that he wants to discharge from the matter. However, he has not issue notice to the parties. He is directed to comply within 7 days.

List for further consideration on 11.07.2024.

-Sd-

**DR. V. G. VENKATA CHALAPATHY**  
**MEMBER (TECHNICAL)**

-Sd-

**CHITRA HANKARE**  
**MEMBER (JUDICIAL)**